

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:1700  
ANSWERED ON:30.07.2015  
Overseas Indian Electors  
K. Shri Parasuraman;Kumar Shri Ashwini

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) whether the Government/Election Commission has assessed/consolidated the total number of eligible overseas Indian electors as on date;
- (b) if so, the details thereof, country-wise; and
- (c) if not, the time by which it is likely to be assessed/consolidated?

**Answer**

ANSWER

MINISTER OF LAW AND JUSTICE  
(SHRI D.V. SADANANDA GOWDA)

- (a) & (b): The Election Commission has informed that they do not have any country-wise assessment/consolidation of overseas Indians (NRIs), who are eligible to be enrolled as overseas Indian electors. However, state-wise total number of Overseas Indians (NRIs), who have been enrolled as overseas Indian electors in electoral rolls of India is enclosed at Annexure-A.
- (c): Country-wise assessment/consolidation of total number of overseas Indian electors eligible to be enrolled in the electoral rolls of India is not under consideration of the Commission.